

E. No.

New No.234/20

02.09.2020

S.Murli Mani Vs. Ravi Chawla and Anr.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, he had served summons upon the respondents on WhatsApp on 31.07.2020 and application for leave to defend has been filed on 19.08.2020.

As no one has appeared today, matter is adjourned to 04.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

At this stage, Mr. Rajat Aneja, Ld. Counsel for the petitioner and Ms. Yashika Vij, Ld. Counsel for the respondent have appeared. Ld. Counsel for the petitioner seeks time to file reply to the application for leave to defend.

Ld. Counsels for the parties are informed of the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

Ex. No.4/20

New No.569/20

02.09.2020

Ramesh Vs. Rukmani

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Nazir has filed his report. However, as no one has appeared today, matter is adjourned to 19.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

DR. No.58/20

New No.585/20

02.09.2020

Ram Lal Hira Lal Vs. Acharya Sri 1008 Sri Ram Dayal Ji Maharaj

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As per the report of the Ahlmad/Nazir, report of service of notice upon the respondent has not been received back.

As no one has appeared today, matter is adjourned to 11.11.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.84/08

New No.79110/16

02.09.2020

M.R. Gupta Vs. Sardar Bishan Singh

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Rahul Mangla, Ld. Counsel for the petitioner alongwith petitioner in person.

None for the respondent.

Ld. Counsel for the petitioner submits that the petitioner is 97 years old. He requests that testimony of the petitioner be recorded.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for petitioner's evidence to 03.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.235/11 & New No.79256/16

02.09.2020

Purshottam Dass Anr. Vs. Rajesh Kumar

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Arvind Kumar Goel, Ld. Counsel for the petitioner.
None for the respondent.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for payment of costs and for petitioner's evidence to 05.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

At this stage, Mr. Anil Mishra, Ld. Proxy Counsel for the respondent has appeared. He has been informed of the order passed today.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.198/12

New No.78442/16

02.09.2020

Sheetal Prasad Jain Vs. Harsh Sabharwal

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for arguments on application under Section 15(2) of Delhi Rent Control Act, arguments on application under Section 151 of Code of Civil Procedure for waiver of cost and for recording testimony of PW-1 to 07.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.395/14

New No.80274/16

02.09.2020

Veena Sharma Vs. Kalyan Prasad Sharma

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one has appeared today.

In these circumstances, matter is adjourned for payment of costs and for petitioner's evidence to 22.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.77/15

New No.78603/16

02.09.2020

Vipin Kumar Jain Vs. Ashok Kumar

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Munish Gupta, Ld. Counsel for the petitioner.
None for the respondent.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for petitioner's evidence to 05.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.26/13 & New No.78950/16

02.09.2020

Kishore Kumar Vs. Vinod Kumar Ors.

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one has even appeared today.

In these circumstances, matter is adjourned for respondent's evidence to 04.01.2021. Advance copy of evidence by way of affidavit be supplied to the petitioner atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi

E. No.63/14

New No.80234/16

02.09.2020

Mst. Zakia Begum Vs. Suresh Chand Sharma

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one has even appeared today.

In these circumstances, matter is adjourned for petitioner's evidence to 04.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi

E. No.48/15

New No.77230/16

02.09.2020

Najma Khatoon Ors. Vs. Trilok Chand

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, steps were not taken for issuance of summons. A lenient view is taken and no adverse order is passed. Matter is adjourned to 23.12.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.

New No.8/17

02.09.2020

Ankur Khanna Vs. Mohan Lal

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ms. Kusum Lata, Ld. Counsel for the petitioner.

None for respondent.

Ld. Counsel for the petitioner submits that the petitioner wishes to withdraw the present case.

She submits that an application to this effect will be filed.

At her request, matter is adjourned to 9.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.143/16

New No.9/17

02.09.2020

Ankur Khanna Vs. Pawan Kumar

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ms. Kusum Lal, Ld. Counsel for the petitioner.

Ld. Counsel for the petitioner submits that the petitioner wishes to withdraw the present case. She submits that an application to this effect will be filed.

At her request, matter is adjourned to 9.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.03/19

New No.44/19

02.09.2020

Sitwat Khalid Vs. Mohammad Umar

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. L.S. Solanki, Ld. Counsel for the respondent.

Record is perused.

Application under Order 9 Rule 7 r/w Section 151 of Code of Civil Procedure filed by the respondent is pending for consideration. However, as no one has appeared on behalf of the petitioner, matter is adjourned for arguments on the said application to 19.01.2021. Let copy of the reply to the application, if any, be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.72/19

New No.467/19

02.09.2020

Narender Kumar Vs. Kishan Chand Khanna

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, reply to the application for leave to defend has not been filed till date.

Let reply be filed within two months from today after supplying advance copy to the respondent.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 21.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.140/19

New No.715/19

02.09.2020

Sanjay Vs. Sekh Saurwar Jahan

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

Let reply be filed within two months from today after supplying advance copy to the respondent.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 18.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

DR. No.296/19

New No.2413/19

02.09.2020

Chintoo Tex Vs. Sita Ram Goel

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on objections on 15.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

E. No.240/19

New No.946/19

02.09.2020

Mohd. Imran Vs. Mohd. Rasheed Ahmed Khan

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

Let reply be filed within two months from today after supplying advance copy to the respondent.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 18.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020

DR. No.66/20

New No.623/20

02.09.2020

Sanjeev Kumar Vs. Pinki

File was not taken up on 15.04.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 12.05.2020.

File was not taken up on 12.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 06.06.2020.

File was not taken up on 06.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 02.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Fresh DR petition is received by way of assignment. It be checked and registered.

Present: None.

As no one is present, matter is adjourned to 22.12.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
02.09.2020